

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.1438/96.

Date of decision: September 9, 1997.

Between:

S. Charles. .. Applicant.

and

1. Union of India represented by its Secretary, Ministry of Finance, New Delhi.
2. The Chairman, Central Board of Direct Taxes, Ministry of Finance, Department of Revenue, North Block, New Delhi.
3. The Chief Commissioner of Income Tax, Ayakar Bhavan, Bawali Bagh, Hyderabad.

Respondents.

Counsel for the applicant: Sri J. Sudheer.

Counsel for the respondents: Sri V. Bhimanna.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B. S. Jai Parmeshwar, Member (J)

JUDGMENT:

(per Hon'ble Sri R. Rangarajan, Member (A))

Heard Sri J. Sudheer for the applicant and Sri V.

Bhimanna for the respondents.

R.

D

The applicant is a Data Entry Operator joined in the Income Tax Department on 26--10--1988. He submits that he has to be given the scale of pay of Rs.1350--2200 with effect from his date of joining in accordance with the Ministry's letter No.F.7(A)/IC/86(44) dated 11.9.1989. He filed a representation dated 7-12-1995 Page 31 to the O.A.) and another representation dated 4-10-1996 (Annexure IX page 38 to the O.A.). These representations are still to be disposed of. This O.A., is similar to O.A.1436/96 disposed of today.

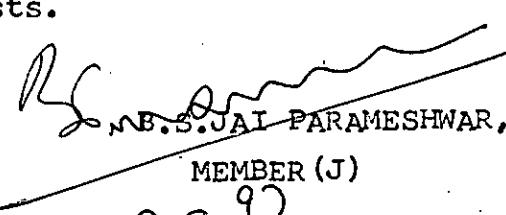
Hence we follow the same direction as given in O.A.1437/96 and direct the respondents as follows:

a) The representations of the applicant referred to above should be disposed of in accordance with the law taking due note of the Judgment in O.A.957/90 and the Order in SLP filed against that judgment.

b) Time for compliance three months from the date of receipt of a copy of this Judgment.

With the above directions, the O.A., is disposed of.

No costs.

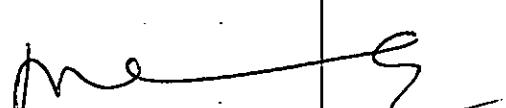

N.B.S. S. JAI PARAMESHWAR,

MEMBER (J)

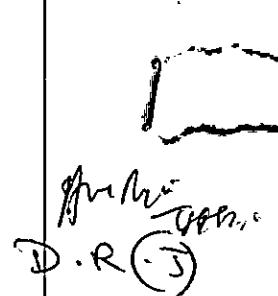
99-97

Date: 9--9--1997.

Dictated in open Court.


R. RANGARAJAN,

MEMBER (A)


sss.

D.R. (J)

1

OA. No.1438/96

1. The Secretary, Ministry of Finance, New Delhi.
2. The Chairman, Central Board of Direct Taxes, Ministry of Finance, Department of Revenue, North Block, New Delhi.
3. The Chief Commissioner of Income Tax, Ayakar Bhavan, Basheer Bagh, Hyd.
4. One copy to Mr.J.Budheer, Advocate, CAT., Hyd.
5. One copy to Mr.V.Bhimanna, Addl.CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

29/9/82
29/9/82
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED 9/9/82

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in

O.A. NO. 143896

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

